

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**  
**(Division Bench)**

**Item No.-510**  
IB-21/ND/2024  
IA/1506/2024

**IN THE MATTER OF:**

Minion Ventures Private Limited

**.....Applicant**

**Vs.**

Rashmi Yadav

**.....Respondent**

**SECTION**

U/s 95(1) of (IBC)

**Order delivered on 25.04.2024**

**CORAM:**

**SHRI MAHENDRA KHANDELWAL,  
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,  
HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Applicant : Mr. Siddhant Jaiswal, Mr. Abhishek Verma, Advs.

For the Respondent :

For the RP : Ms. Adya Singh, Adv.

**ORDER**

**IA/1506/2024:-**

Ld. Counsel on behalf of the Resolution Professional is present and submitted that they tried to serve the Personal Guarantor however, service could not have been effected and sought time to serve once again to the Personal Guarantor and also to the other Financial Creditors. Time prayed for is granted. List this application on **14.06.2024**.

**Sd/-**  
**(Dr. SANJEEV RANJAN)**  
**MEMBER (T)**

**Sd/-**  
**(MAHENDRA KHANDELWAL)**  
**MEMBER (J)**